

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

MA(IBC)/8(CH)2021
IA(I.B.C)/56(CH)2022
IA(I.B.C)/1580(CH)2022
IA(I.B.C)/1581(CH)2022
IA(I.B.C)/1454(CH)2023
IA(I.B.C)/1955(CH)2023
IA(I.B.C)/1958(CH)2023
IA(I.B.C)/2128(CH)2023
IA(I.B.C)/2129(CH)2023
IA(I.B.C)/2316(CH)2023
IA(I.B.C)/2620(CH)2023
IA(I.B.C)/213(CH)2024
IA(1.B.0/568(CH)2024
IA(I.B.C)/1245(CH)2024

In
CP(IB) No. 128/Chd/Hry/2017
(Admitted)

IN THE MATTER OF:
Bank of India

...Petitioner-Financial Creditor

Versus

OSIL Exports Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), 66(1), 43(1) r/w 44(1), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 01.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 07.08.2024.

Sd/-
Court Officer